

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.322/TL/2024**

- Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
- Petitioner : NREGS-I Power Transmission Limited (NREGSPTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **16.1.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Ms. Poonam Verma Sengupta, Advocate, NREGSPTL  
Shri Saunak Rajguru, Advocate, NREGSPTL  
Shri Pradyumn Amit Sharma, Advocate, NREGSPTL  
Shri Piyush Sachdev, Advocate, APDCL  
Shri Lalit Narayan Kar, Advocate, APDCL  
Ms. Mandira Barua, Advocate, APDCL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Rajput, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, APDCL, submitted that in terms of liberty granted by the Commission vide Record of Proceedings for the hearing dated 30.12.2024, the Respondent has filed its affidavit to place on record the status of its Solar Project. Learned counsel submitted that the implementation of the said Project was severely affected by the communal unrest and law & order situations in Karbi Anglong district and the consequent prohibitory orders passed by the District Magistrate, Karbi Anglong, under Section 144 of CrPC. Learned counsel further submitted that the loan agreement with ADB for the Project is expected to be executed by February 2025, and the completion timeline for the Project may get extended by another year or so, i.e., till 31.12.2027.

2. In response to the specific query of the Commission regarding any possibility of aligning the commissioning of both these projects in order to prevent the Petitioner's transmission project from being stranded, the representative of CTUIL sought liberty to conduct a joint meeting of the concerned parties to explore the possibility of amicably aligning the commissioning of both projects.

3. Considering the above, the Commission permitted the CTUIL to conduct a joint meeting, as above, within two weeks and file the outcome thereof, on an affidavit, within a week thereafter.

4. The Petition will be listed for hearing on **18.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**